

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 255 OF 2019 &**  
**IA NOS. 1179 & 1180 OF 2019**

**Dated: 29<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Lanco Anpara Power Limited</b>		<b>.... Appellant(s)</b>
	<b>Versus</b>	
<b>Central Electricity Regulatory Commission &amp; Ors.</b>		<b>.... Respondent(s)</b>
Counsel for the Appellant(s)	: Mr. Gaurav Dudeja	
Counsel for the Respondent(s)	: ---	

**ORDER**

**[IA No. 1179 of 2019 – Appl for exemption from filing certified copy of impugned Order]**

For the reasons stated in this application, the IA is allowed subject to filing of the certified copy of the impugned order by the Appellant within eight week's time i.e. on or before 27.09.2019. Accordingly, IA No. 1179 of 2019 is disposed of.

**APPEAL NO. 255 OF 2019 &**  
**IA NO. 1180 OF 2019**

**Admit.**

Issue notice on the main appeal to the Respondents returnable on 28.08.2019. Dasti, in addition, is also permitted.

List the matter on **28.08.2019**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

vt/mkj